

सकता है। आप उस के मुताबिक चलें लेकिन यह कैसा कायदा है कि कोई साहब खड़े हो जायें जो दिल में सख्त बात हो कहना शुरू कर दें ? इस तरह से यहां का निजाम कैसे चलेगा ?

श्री बागड़ी (हिंसार) : श्रीदए प्वाइंट ऑफ ऑर्डर, सर। पंजाब में ला एंड ऑर्डर मेंटेन नहीं किया जा रहा है और मैं चाहता हूं कि इस कैरोशाही के खिलाफ यहां पर बहस हो.....

Mr. Speaker: Order, order.

PAPERS LAID ON THE TABLE

DELHI PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to lay on the Table a copy of the Notification No. F. 32 (10)/61-M.&P.H. published in Delhi Gazette dated the 28th June, 1962, containing the Delhi Prevention of Food Adulteration (Amendment) Rules, 1962, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-339/62].

PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-340/62].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): Sir, I beg to lay on the Table a copy

of the Railway Protection Force (Amendment) Rules, 1962 published in Notification No. GSR 1018, dated the 28th July, 1962, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library. See No. LT-341/62].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1962, has passed the enclosed motion referring the Indian Marine Insurance Bill, 1959, by Shri M. P. Bhargava, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill to codify the law relating to marine insurance be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely, Shri B. Ramakrishna Rao, Shri Rohit M. Dave, Shri Suresh J. Desai, Shri Niren Ghosh, Shri P. N. Kathju, Shri N. M. Lingam, Shri Dahyabhai V. Patel, Shri M. Govinda Reddy, Shri Pannalal Saraogi, Shri M. P. Bhargava and 20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make report to this House by the first day of the next session; and